



लखनऊ विश्वविद्यालय
University of Lucknow
(Accredited A++ by NAAC)



5th NATIONAL MOOT COURT COMPETITION

15th - 17th NOVEMBER, 2024

organised
by

LUCKNOW UNIVERSITY
MOOT COURT ASSOCIATION
FACULTY OF LAW, UNIVERSITY OF LUCKNOW

PRIZES WORTH UP TO RS. 40,000

FOR ANY QUERIES REGARDING
COMPETITION CONTACT US ON:

- ✉ mcc.lucknowuniv@gmail.com
- ☎ Srijan Pandey (8303 642880)
- ☎ Aditya Gautam (6395 412052)
- ☎ Archi Upadhyay (9588 849292)

LAST DATE OF
REGISTRATION

15TH OF OCTOBER,
2024

FOLLOW US ON





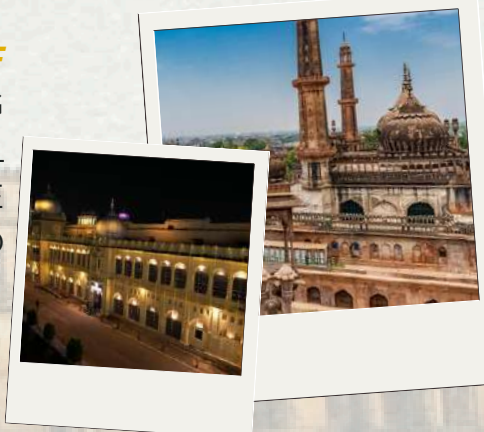
ABOUT LUCKNOW (لکھنؤ)

FONDLY KNOWN AS THE "**CITY OF NAWABS**" LUCKNOW IS KNOWN FOR ITS "TEHZEEB" I.E. THE MANNERISM AND SOPHISTICATION. ALONGSIDE AGRA AND VARANASI, IT IS PART OF UTTAR PRADESH TOURISTS ATTRACTIONS LIKE - BARA AND CHOTA IMAMBARA. LUCKNOW ZOOLOGICAL GARDEN, CHATTAR MANZIL AND MANY MORE. OWING TO ITS REPUTATION AS THE CITY OF GARDENS, LUCKNOW IS HOME TO ONE OF THE BIGGEST PARKS IN INDIA THE JANESHWAR MISHRA PARK AND AMBEDKAR PARK.



OTHER ATTRACTIONS OF THE CITY INCLUDE THE SHOPPING ARCADES OF HAZARATGANJ, CHOWK AND AMINABAD. ITS EXTRAVAGANT CHICKEN EMBROIDERY MESMERISE PEOPLE OF CULTURES. THERE ARE PLETHORA OF NAWABI CUISINE SHOPS THE POPULAR BEING TUNDEY KABABI ALL AROUND LUCKNOW OFFERING THE FINEST MUGHLAI FOOD.

LUCKNOW IS KNOWN TO BE AS "**PLACE OF HEAVEN FOR THE FOODIES**". THE BUILDING OF LUCKNOW HIGH AN ARCHITECTURAL MARVEL. IT'S INTERIORS ARE A TREAT FOR THE EYES OF LEGAL PROFESSIONALS AND STUDENTS.





about

UNIVERSITY OF LUCKNOW



FOUNDED IN 1867, THE UNIVERSITY OF LUCKNOW IS ONE OF THE OLDEST INSTITUTIONS OF HIGHER EDUCATION IN INDIA. IT IS AFFILIATED WITH ESTEEMED BODIES SUCH AS THE UNIVERSITY GRANTS COMMISSION (UGC), ASSOCIATION OF COMMONWEALTH UNIVERSITIES (ACU), ASSOCIATION OF INDIAN UNIVERSITIES (AIU), DISTANCE EDUCATION COUNCIL (DEC), NATIONAL COUNCIL OF TEACHER EDUCATION (NCTE), AND THE BAR COUNCIL OF INDIA (BCI). IN RECOGNITION OF ITS ACADEMIC EXCELLENCE, THE UNIVERSITY OF LUCKNOW WAS AWARDED AN A++ GRADE BY THE NATIONAL ASSESSMENT AND ACCREDITATION COUNCIL (NAAC) IN JULY 2022.

IN THE NATIONAL INSTITUTIONAL RANKING FRAMEWORK (NIRF) 2024, THE UNIVERSITY OF LUCKNOW ACHIEVED SIGNIFICANT MILESTONES, SECURING THE 97TH POSITION AMONG THE TOP 100 UNIVERSITIES IN INDIA. THIS MARKS A SUBSTANTIAL IMPROVEMENT FROM ITS PREVIOUS RANK, UNDERSCORING ITS UPWARD TRAJECTORY IN ACADEMIC PERFORMANCE. NOTABLY, THE UNIVERSITY'S FACULTY OF LAW WAS RANKED 23RD AMONG THE TOP 39 LAW SCHOOLS IN INDIA. ADDITIONALLY, THE UNIVERSITY OF LUCKNOW WAS RANKED 32ND IN THE STATE PUBLIC UNIVERSITY CATEGORY, HIGHLIGHTING ITS CONSISTENT EFFORTS TO ELEVATE ITS EDUCATIONAL STANDARDS AND REPUTATION.





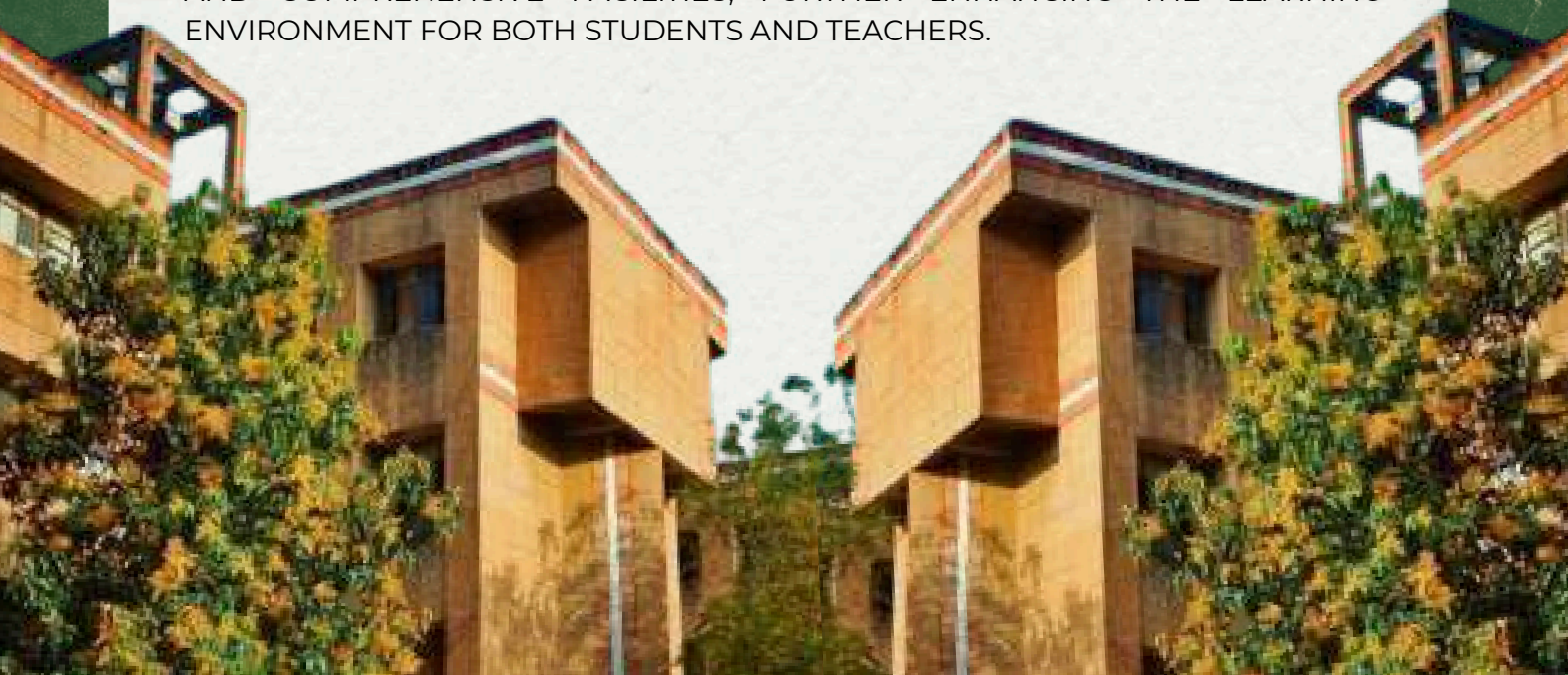
about

FACULTY OF LAW



THE FACULTY OF LAW AT THE UNIVERSITY OF LUCKNOW STANDS AS A BEACON OF LEGAL EDUCATION IN INDIA, WITH ITS INCEPTION DATING BACK TO 1921. INITIALLY ESTABLISHED WITH JUST THREE TEACHERS UNDER THE DEANSHIP OF MR. JAG MOHAN NATH CHAK, IT WAS PROF. R. U. SINGH WHO TRULY LAID THE FOUNDATION FOR ITS ACADEMIC RIGOR. HIS EFFORTS NOT ONLY STRUCTURED THE FACULTY AT LUCKNOW BUT ALSO INFLUENCED THE DEVELOPMENT OF LAW FACULTIES AT DELHI UNIVERSITY AND BANARAS HINDU UNIVERSITY (BHU). THE FACULTY'S ALUMNI INCLUDE LUMINARIES LIKE DR. AVTAR SINGH, A RENOWNED EXPERT IN CONTRACT LAW; DR. A.T. MARKOS, FORMER DIRECTOR OF THE INDIAN LAW INSTITUTE; DR. SHANKER DAYAL SHARMA, FORMER PRESIDENT OF INDIA; AND SHRI RAM KRISHNA HEGDE, FORMER CHIEF MINISTER OF KARNATAKA. THESE DISTINGUISHED INDIVIDUALS REFLECT THE FACULTY'S LONG-STANDING TRADITION OF EXCELLENCE IN LEGAL EDUCATION.

IN THE 2024 NATIONAL INSTITUTIONAL RANKING FRAMEWORK (NIRF), THE UNIVERSITY OF LUCKNOW ACHIEVED A SIGNIFICANT MILESTONE BY SECURING THE 97TH POSITION AMONG THE TOP 100 UNIVERSITIES IN INDIA. THE FACULTY OF LAW, IN PARTICULAR, WAS RANKED 23RD AMONG THE TOP LAW SCHOOLS IN THE COUNTRY, OUTSHINING PROMINENT INSTITUTIONS. THIS RANKING UNDERSCORES THE FACULTY'S COMMITMENT TO ACADEMIC EXCELLENCE AND ITS INFLUENTIAL ROLE IN SHAPING THE LEGAL PROFESSION IN INDIA. THE FACULTY'S NEW CAMPUS, WHICH HOUSES OVER 1,400 STUDENTS ACROSS VARIOUS DEPARTMENTS, IS A TESTAMENT TO ITS MODERN INFRASTRUCTURE AND COMPREHENSIVE FACILITIES, FURTHER ENHANCING THE LEARNING ENVIRONMENT FOR BOTH STUDENTS AND TEACHERS.





about

LUCKNOW UNIVERSITY MOOT COURT ASSOCIATION



UNIVERSITY OF LUCKNOW

THE LUCKNOW UNIVERSITY MOOT COURT ASSOCIATION WAS FORMULATED IN THE YEAR 2012 WITH THE PURPOSE OF INCULCATING PRACTICAL ACUMEN AND SKILL INVOLVED IN THE LEGAL PROFESSION BY CONDUCTION OF MOOT COURT COMPETITIONS WHICH STIMULATES REAL LIFE COURT CONDITIONS AND REQUIRES THE PARTICIPATING TEAMS TO ACT AS OPPOSING COUNSELS.

IT HAS BEEN ACTIVE EVER SINCE AND HAS SUCCESSFULLY CONDUCTED 11 INTER-SEMESTER MOOT COURT COMPETITIONS , 5 INTER-COLLEGIATE MOOT COURT COMPETITIONS , 4 NATIONAL MOOT COURT COMPETITIONS , 1 INTERNATIONAL MOOT COURT COMPETITION, NATIONAL JUDGMENT WRITING COMPETITION, CLIENT-COUNSELLING COMPETITION, NATIONAL SEMINARS , MEMORIAL DRAFTING COMPETITIONS AND VARIOUS ACADEMIC COMPETITIONS.





OUR PATRON



PROF. ALOK KUMAR RAI

VICE CHANCELLOR

**UNIVERSITY OF
LUCKNOW**

OUR CO-PATRON



PROF.(DR.) BANSHI

DHAR SINGH

HEAD & DEAN

**FACULTY OF LAW
UNIVERSITY OF LUCKNOW**



**DR. RADHESHYAM
PRASAD**

FACULTY COORDINATOR

**LUCKNOW UNIVERSITY
MOOT COURT ASSOCIATION**



**DR. CHANDRA SEN
PRATAP SINGH**

FACULTY CO-COORDINATOR

**LUCKNOW UNIVERSITY
MOOT COURT ASSOCIATION**



LUMA ORGANISING TEAM



HEMANT PANDEY
STUDENT ADVISOR



SRIJAN PANDEY
CONVENOR



ADITYA GAUTAM
CO-CONVENOR

HEADS



DEEPAK TIWARI
HEAD
FINANCE COMMITTEE



ARCHI UPADHYAY
HEAD
ORGANISING COMMITTEE



SYED SHIRAZ RIZVI
HEAD
MEDIA COMMITTEE



UTKARSH SHARMA
HEAD
RESEARCH COMMITTEE



SIDDHANT RAJ
HEAD
HOSPITALITY COMMITTEE



VARSHA SINGH
HEAD
DOCUMENT COMMITTEE



KUMARI ANUSHKA
HEAD
INFRASTRUCTURE COMMITTEE

MEMBERS

Aseem Awasthi
Aryan Singh
Shilpa Yadav

Meghna Shah
Tanisha Yadav
Archi Katiyar

Pranav Pandey
Khushi Dixit
Arushi Chaudhary



MOOT PROPOSITION

1. Manuland, situated in South Asia, is the world's largest democracy and one of its rapidly growing major economies. With a population exceeding 1.4 billion people, it is characterized by its rich diversity of cultures, languages, and traditions. The country operates under a federal parliamentary democratic republic system with a strong central government and states that enjoy significant autonomy. Manuland's legal system, which is based on English common law, is intricate, reflecting both national and state-specific regulations. This complexity, along with Manuland's diverse social fabric, often leads to multifaceted legal issues, including those related to its reservation policies.

2. Reservation, or 'compensatory discrimination', is a key aspect of Manuland's social and legal landscape. It aims to address historical injustices and provide opportunities for underrepresented groups, including Scheduled Castes (SCs), Scheduled Tribes (STs), and Other Backward Classes (OBCs). While these policies have been instrumental in promoting social equity and inclusion, they also spark ongoing debates about their impact and effectiveness. As Manuland continues to advance economically and politically, the challenge remains to balance these reservation policies with the need for equitable growth, justice and social eds, making the nation a crucial focus in international legal and political discussions.

3. Scheduled Castes (SCs) in Manuland are historically marginalized communities who have faced significant social and economic disadvantages. The reservation system is a crucial policy designed to address these inequalities by allocating a specific quota of seats in educational institutions and government jobs to SCs. This affirmative action aims to promote social justice, enhance opportunities for education and employment, and integrate SCs into mainstream society. By doing so, the policy seeks to rectify historical injustices, improve socio-economic conditions for SCs, and foster a more equitable and inclusive society.



MOOT PROPOSITION

4. Ranjeet Kumar and Amit Lal are resident of "Maheshwari" a city known for hub of knowledge, they both belongs to Scheduled Caste (SC) category, were vying for a prestigious position through the "Unified Testing and Public Services" (UTPS) exam. Ranjeet Kumar hails from an affluent background; his father is an Manulandian Administrative Service (MAS) officer and his mother is a vice chancellor of a prestigious university. Their family's wealth and social status afford them significant advantages, including access to elite educational institutions and resources. In contrast, Amit's background is marked by economic hardship. His father works as an autodriver and his mother is a housewife. Amit Law supports his UTPS preparation through part-time tutoring, a testament to his determination and resilience amidst financial constraints.

5. In the 2018 UTPS examination, Ranjeet Kumar achieved a rank of 138, while Amit Lal secured a rank of 139. Both candidates fall within the SC category, which is allotted a specific number of reserved seats for government positions. According to the reservation policy, Ranjeet Kumar's rank, being 138th, secures him a position within the 138 seats allocated for SC candidates. Despite his affluent background, Ranjeet Kumar benefits from the reservation system designed to uplift underprivileged communities. Amit Lal, with a rank of 139, narrowly misses out on securing a position due to the reservation policy constraints.

6. This situation exposes a critical flaw in the reservation system. Amit Lal after observing the systemic issue where economically less privileged members, who are in greater need of support, may be excluded from opportunities due to the way reservations are allocated. Amit Lal has filed a Public Interest Litigation (PIL) in the Apex Court, seeking a reform in the reservation system. He argues that the Scheduled Caste (SC) and Scheduled Tribe (ST) categories should be subdivided based on economic criteria. Specifically, Amit Lal requested that among the "creamy layer" economically advantaged individuals within these categories should be excluded from the reservation benefits to ensure that the support reaches those who are truly socio- economically disadvantaged.



MOOT PROPOSITION

7. A recent survey conducted by the Government of Manuland has revealed that the progress in uplifting Scheduled Castes (SC) and Scheduled Tribes (ST) and Other Backward Classes (OBCs) has been slow. This delay is largely attributed to the repeated claims on reservation benefits by families that have already achieved a certain level of socio-economic upliftment. The survey indicates that these families, who have benefited from reservations and achieved relative affluence, continue to access reservation opportunities, thereby limiting the resources available for those who are still in greater need of support.

8. Reservation under the Manulandian Constitution is not intended to be permanent; it is subject to periodic review and adjustment based on the observed social upliftment of Scheduled Castes (SC), Scheduled Tribes (ST) and Other Backward Classes (OBCs). Currently, the central government allocates approximately 49.5% of reservations across various sectors, with 7.5% reserved for STs, 15% for SCs, and 27% for OBCs. This allocation is designed to address social inequalities and provide opportunities to historically marginalized communities while adapting to their evolving socio-economic status.

9. After 78 years of independence, Manuland finds itself at a point where caste-based reservations may no longer be as pertinent. The current socio-economic landscape suggests that reservation policies based on economic criteria are now more necessary. As the country has progressed, addressing economic disparities has become increasingly important, with the need to focus on supporting those who face significant financial hardships, irrespective of their caste. Shifting to an economic-based reservation system could better target assistance to individuals and families in genuine need, promoting a more equitable distribution of opportunities and resources.

10. The primary aim of reservation policies has been to uplift Scheduled Castes (SC) and Scheduled Tribes (ST) and Other Backward Classes (OBCs) socially. However, the current situation reveals that economically disadvantaged individuals are facing severe hardships due to escalating daily expenses, with some struggling to secure even one meal in a day. Given this pressing issue, there is a growing recognition that economic disadvantage now plays a more critical role in determining the need for support.



MOOT PROPOSITION

The shift in policy to allocate reservation benefits to the Economically Disadvantaged Sections (EDS) aims to address these urgent needs by providing targeted assistance to those experiencing significant financial strain, thus ensuring that the support reaches individuals who are most in need of immediate relief and socio-economic upliftment.

11. In addition to the disparities observed within the reserved categories, the case of Anand Raj, a candidate from the General Category, highlights another critical issue in the current reservation system. Despite scoring significantly higher marks than both Ranjeet Kumar and Amit Lal in the UTPS exam, Anand Raj was unable to secure a position due to the lack of reservation benefits for economically disadvantaged individuals in the unreserved category. Anand Raj comes from a family that struggles with severe financial hardships—his father is a geek worker, and his mother works as a domestic helper. Despite his academic achievements, Anand's economic situation limited his access to resources such as quality coaching and study materials, making his success even more commendable. His inability to secure a position raises questions about the fairness of a system that, while aimed at addressing historical injustices, may inadvertently disadvantage individuals from economically disadvantaged sections of the Unreserved Category. This situation underscores the growing need for an economic-based reservation system that can support individuals like Anand Raj, who despite their merit, continue to face systemic barriers due to their financial circumstances.

12. Following the observations, the Government of Manuland passed a bill named as "Reservation Reform and Economic Empowerment Act" (RREE) 2024 which reduces the reservation percentages for Scheduled Castes (SC), Scheduled Tribes (ST), and Other Backward Classes (OBC) by 50% of the reservation from each category. This legislative adjustment aims to address the evolving socio-economic landscape by reallocating resources and focusing more on economic criteria, rather than solely on caste-based reservations.



MOOT PROPOSITION

13. After the reduction of 50% of the reservation from each reserved category Scheduled Castes (SC), Scheduled Tribes (ST), and Other Backward Classes (OBC) the government has reallocated these percentages to individuals belonging to the Economically Disadvantaged Sections (EDS). This adjustment aims to enhance opportunities for socio-economic upliftment among those facing significant financial hardships. By directing resources and support towards the EDS, the policy seeks to address economic inequalities more effectively and provide greater opportunities for socio-economic advancement to individuals who are in urgent need of assistance.

14. An organization called "Justice for All," led by individuals from Scheduled Castes (SC) and Scheduled Tribes (ST), has filed a petition in the Supreme Court challenging the constitutionality of the recent government bill. The bill, which reduces the reservation quotas for SCs, STs, and OBCs by 50% of the reservation from each category and reallocates these percentages to the Economically Disadvantaged Sections (EDS).

15. The Supreme Court has consolidated the Public Interest Litigation (PIL) filed by Amit Lal and the challenge to the "Reservation Reform and Economic Empowerment Act" brought by the "Justice for All" organization. The court has scheduled a hearing on November 16, 2024.

16. Following issues are been placed before supreme court of Manuland -

1. Is the subdivision of Scheduled Castes (SC) and Scheduled Tribes (ST) categories based on economic criteria constitutionally valid?
2. Is the exclusion of the "creamy layer" from reservation benefits justified or not?
3. Constitutionality of the "Reservation Reform and Economic Empowerment Act" 2024.
4. Does the reduction in reservation quotas affect the socio-economic upliftment of SC and ST communities?



TIMELINE OF THE COMPETITION

15TH OCTOBER, 2024
**LAST DATE OF REGISTRATION
& ONLINE PAYMENT**

25TH OCTOBER, 2024
**LAST DATE TO SEEK
CLARIFICATION**

30TH OCTOBER, 2024
RELEASE OF CLARIFICATION

5TH NOVEMBER, 2024
**LAST DATE TO SUBMIT SOFT COPY
OF MEMORIALS**

8TH NOVEMBER, 2024
**LAST DATE TO SUBMIT HARD COPY
OF MEMORIALS**

15TH NOVEMBER, 2024
**INAUGURAL CEREMONY &
EXCHANGE OF MEMORIALS**

15TH NOVEMBER, 2024
RESEARCHER TEST

16TH NOVEMBER, 2024
PRELIMS ROUND 1 & 2

16 TH NOVEMBER, 2024
QUARTER ROUND

17 TH NOVEMBER, 2024
SEMI FINAL ROUND

17 TH NOVEMBER, 2024
FINAL ROUND

17 TH NOVEMBER, 2024
VALEDICTORY CEREMONY



RULES & REGULATIONS

1. ELIGIBILITY & TEAM COMPOSITION

All teams shall consist of a maximum of 3 participants [two members designated as 'Speaker' and one member designated as 'Researcher'] OR 2 participants [both speakers],

- a)** Students pursuing the Three or Five Year courses of the LL.B. Degree or its equivalent from any recognized Law School/College/University are eligible to participate.
- b)** Any recognized Law School/College/University shall be entitled to send a maximum 2 (two) teams to the Competition.
- c)** The participating team shall comprise a minimum of two and a maximum of three members. In a team of two members, both members shall be designated as Speakers. In a team of three members, two members shall be designated as Speakers, and the third member of the team shall be designated as a Researcher.
- d)** No additional member or team coach is allowed to accompany the team.
- e)** There will be team cap of 40 teams.

2. LANGUAGE

- a)** The official language of the competition shall be English.

3. ANONYMITY

- a)** The participating team shall be allotted a team code after completing the registration process.
- b)** The team shall not disclose their identity anywhere in their written Memorials and instead should use the code allotted.
- c)** Non-compliance with Rule 3(b) shall result in immediate disqualification of the team.
- d)** The decision of the Organizing Committee in this regard shall be final.



RULES & REGULATIONS

4. REGISTRATION PROCESS

a) All teams that desire to participate in the competition must fill out the Google registration from before **15th October, 2024** through the link

[REGISTRATION LINK](#)

or



5. TEAM CODES

a) Upon confirmation of participation, each team will be allotted a 'Team Code'. The teams shall refer to themselves during the competition using this code only. They shall otherwise not disclose their identity to anybody except as and when a member of the Organizing Team(LUMA) demands.

6. REGISTRATION FEE

a) Each team shall submit the registration fee of Rupees :

INR 7000/- WITH ACCOMMODATION

INR 3500- WITHOUT ACCOMMODATION

through online mode- Paytm /Google Pay/Phonepe on:-

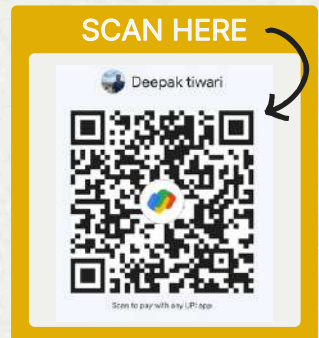
Mobile Number: **9670695000 (DEEPAK TIWARI)**

Account Holder - **DEEPAK TIWARI**

Account no. - **47130100003181**

IFSC Code - **BARB0KUTGON (The Fifth character is Zero)**

Bank: **Bank of Baroda**



7. ATTIRE/ DRESS CODE

a) Participants are required to adhere to the following dress code while present at any courtroom during the Competition.

Female: White Salwar and Kurta or White shirt and black pants/black skirt along with black coat and black shoes. Male: White shirt, black trousers, black tie along with black coat and black shoes.



RULES & REGULATIONS

8. DECORUM

a) All Participants are expected to maintain decorum in the Courtroom and in all ceremonies during the competition and are expected to conduct themselves in a manner befitting the legal profession.

9. MEMORIAL

a) Each team shall prepare a PETITIONER and RESPONDENT memorial.

b) Format of the Memorials All teams must submit typed Memorials for both the sides fulfilling the following parts: i) Cover Page ii) Table of Contents iii) Index of Authorities (with page number where the authority has been cited) iv) Statement of Jurisdiction v) Statement of Facts (not exceeding 2 pages) vi) Statement of Issues vii) Summary of Arguments (not exceeding 2 pages) viii) Arguments Advanced (not exceeding 20 pages) ix) Prayer (not exceeding 1 page)

i) Cover Page

Each Memorial shall have the following and only the following on its cover page:

a) The team code on the upper right-hand corner followed by the letter '**P**' indicating Petitioner memorial or the letter '**R**' indicating a Respondent memorial. (**Eg-** For team code 16, **TC-16P** or **TC-16R**, shall be written on the top right corner of each memorial).

b) Name of the Competition.

c) The relevant legal provision under which it is filed.

d) Name of parties and their status on whose behalf the memorial is filed.



RULES & REGULATIONS

c) Formatting Specifications

- i) Soft copy of the Memorials should be in '.docx' format.
- ii) The Hard copy of memorials can be stapled or spiral bound.
- iii) The page size should be A4.
- iv) Name of the Competition in the Header.
- v) Font style 'Times New Roman' throughout the document.
- vi) Font size 12 (including headings)
- vii) 1.5 lines spacing
- viii) 1-inch margin on each side
- ix) The Participants may use uniform page borders.

d) For Footnotes, formatting specifications are

- i) Font Style 'Times New Roman'
- ii) Font Size-10
- iii) Single line spacing.

e) Teams shall cite authorities in the Memorial using footnotes following the Harvard Bluebook 20th Edition. Explanatory or illustrative footnotes are not allowed.

f) The Memorial Cover Page should follow the following colour scheme –

Petitioner - **Blue**
Respondent- **Red**

- g) Use of decorative cover pages will attract negative markings.
- h) The teams are advised to use as far as possible light shades for their cover pages.
- i) The Statement of Facts shall not be argumentative. Any argumentative Statement of Facts will attract negative markings. It may however seek to draw necessary inferences from the Facts provided. The Statement of Facts shall not contain any footnotes.



RULES & REGULATIONS

j) The Summary of the Arguments should consist of a substantive summary of the Arguments of the Memorial, rather than a simple reproduction of the headings contained in the Arguments. The Summary of Arguments should not contain footnotes.

k) No amendment of the Memorials will be permitted after submission.

10. CLARIFICATIONS TO THE MOOT PROPOSITION

a) The questions as to clarifications have to be sent through mail latest by **25th October, 2024** on our mail ID- **mcc.lucknowuniv@gmail.com**.

b) A full list of clarifications shall be released by **30th October, 2024** (23:59 hrs IST).

11. SUBMISSION OF MEMORIAL

a) One (1) set of Soft copies, i.e., Petitioner and Respondent (only in .doc/.docx format, compatible with Microsoft Word 2007 (or higher) must be emailed to **mcc.lucknowuniv@gmail.com** latest by **5th November, 2024** (23.59 hrs IST) with the subject "Memorials for Team Code".

b) The file names of the electronic copies of the Memorials must contain only the Team code followed by the letters 'P' or 'R' depending on which side the memorial is from. Eg- (For Team Code 16), 16P, and 16R.

c) The Memorials for each side shall be submitted as one single mail and not in multiple mail. Any violation of this rule shall invite a penalty in accordance with the rule.

d) Set of 8 Hard Copy of memorials (4 petitioners and 4 respondents, total 8 memorials) shall be submitted to the moot court committee Faculty of Law, University of Lucknow (Room no. 308) on or before **8th November, 2024** (before 5 pm).

e) The teams qualifying for the Semi-finals will be required to submit 2 more sets of memorials, later on (2 petitioners and 2 respondents, total 4 memorials). Participating teams shall positively submit the exchanged memorial to the Court official after the commencement of the Oral Rounds.



RULES & REGULATIONS

12. PENALTIES

Wrong File Name	1 Mark per Memorial
Failure to submit Memorial as one file	1 mark per Memorial
Exceeding page limits (Refer to Memorial Rules)	1 Mark per exceeding page
Failure to include important provision of law in the Memorial (Refer to Memorial Rule)	3 marks per section
Failure to include the required information on the cover page (Refer to Cover page of Memorial rules)	1 mark per violation
Failure to use the correct colour	2 marks per Memorial



RULES & REGULATIONS

13. MARKING CRITERIA FOR THE MEMORIALS

- a) Each Memorial will be marked out of a total of **100 marks**.
- b) There will be separate marking for the Petitioner and Respondent Memorials
- c) The following will be the Marking Criteria and the allocation of marks to each category:

Marking Criteria	Marks Allocated
Knowledge of Facts	15
Knowledge of Law	15
Proper and Articulate Analysis	10
Depth and Use of Research	20
Organization and Clarity	20
Evidence of Original Thought	10
Correct Format and Citation	10
Total	100

14. ORAL SUBMISSIONS

- a) Non - disclosure of identity As specified herein above in Rule 1, each team shall comprise of two speakers who shall divide the oral submissions between themselves. Further, during the course of the Oral Submissions, no speaker shall reveal his or her identity. They shall only identify themselves by their Team Code (Rule 5).
- b) In The preliminary rounds, each team shall argue for both sides (Plaintiff & Respondent) in two separate rounds. In case of a draw, Memorial scores will be seen in the preliminary rounds and the team with more marks will be declared winner of that round.
- c) Qualification to the Quarter Final will be based on the 'Win-Win Formula'. The teams having '2 Win' in the preliminary rounds will qualify for the quarters.



RULES & REGULATIONS

d) In case, more than 8 teams have 2 wins in their preliminary rounds, the memorial score shall serve as a tiebreaker. The team with more memorial scores will be declared the winner. The winners of the Quarters shall qualify for the Semi-Finals. In case both the teams gave equal marks in the oral round at the Quarter Final stage, and Memorial marks shall serve as a tiebreaker.

e) The winner of the Semi-Finals and Finals rounds will be decided on the basis of their oral scores in the respective rounds.

f) Distribution of Time

i) Each team will have a maximum of 20 minutes to present their Oral Submissions during the Preliminary Rounds. They shall have a maximum of 30 minutes in Quarter and Semi-Final Rounds. They shall be granted 45 minutes each in Final Rounds. This will include the time that each team may want to reserve for their rebuttal/sur-rebuttal.

ii) At the commencement of each session of Oral Submissions, each team must notify the Court Officer of the amount of time that the team reserves for their rebuttal/sur-rebuttal. A maximum of 3 minutes can be reserved for the rebuttal/sur-rebuttal in the Preliminary Rounds, 5 minutes in the Quarter Finals and the Semi Finals and 7 minutes in the Finals.

iii) No speaker will be permitted to address the Court for more than 12 minutes in the Preliminary Rounds, 17 minutes in case of Quarter Finals/Semi-Finals and 25 minutes in the Final Rounds.

15. Prohibition on the use of certain materials

a) Participants will not be permitted to make any audio/ visual representation nor will they be allowed to use personal computers, laptops, tablets, phones or any other technical or mechanical device during their oral submissions. Such electronic devices cannot be carried into the courtroom by the teams.



RULES & REGULATIONS

b) All teams are expected to carry with them hard copies of any case law or authority which they intend to refer to which may be passed to the Bench. Teams may also compile compendiums which may be passed to the Bench with its permission. However, such compendiums shall not be in violation of Rule 15.1.

16. Oral Submissions

a) Each Speaker will be marked on a total of 100 marks per judge. The Round Total will be the aggregate of the total of the marks for oral submission of the two speakers.

b) The following will be the marking criterion of oral submission:

Marking Criteria	Marks Allocated
1. General impression and court manner	25
2. Language and fluency	25
3. Expression and advocacy skill	25
4. Knowledge of Law and facts	25
Total	100

Note: The decision of the judges as to the marks allocated to any team shall be final (So as to ensure uniformity in the marking system all the judges will be provided with a marking guideline.)



RULES & REGULATIONS

17. RESEARCHERS TEST

a) Conduct of the Researcher test A Researcher Test will be held before the commencement of the Oral Rounds to determine the Best researcher. Only the Researcher specified in Rule 1 will be allowed to sit for the above test.

b) Content of the Researcher's test The test will consist of questions relating to the Problem, both legal and factual. The test would be for a duration of an hour and will comprise a total of 50 MCQs of 100 marks.

18. AWARDS

a) Winning Team Award: The winning team will get a trophy, medal, and certificate of appreciation with a cash prize of **Rs. 15,000.**

b) Runners-Up Award: The 1st runners-up will get a trophy, medal, and certificate of appreciation with a cash prize of **Rs. 10,000.**

c) Best Mooter: Best Student mooter will get a trophy, medal, and certificate of appreciation with a cash prize of **Rs. 5000.**

d) Best Memorial: Best Memorial will get a trophy, medal, and certificate of appreciation with a cash prize of **Rs. 5000.**

e) Best Researcher: Best Researcher will get a trophy, medal, and certificate of appreciation with a cash prize of **Rs. 5000.**

f) Certificates of participation shall be given to all the participants.

g) The certificates will not be provided to any participant who is not present at the Valedictory Ceremony and the same shall not be sent by post/courier to participants under any circumstances whatsoever.



RULES & REGULATIONS

19. SCOUTING

- a)** Scouting shall be deemed to have happened if the speakers, researcher, or any other person affiliated with a team is found: Witnessing, hearing, observing, etc. The oral submissions in a Round, except where the Round is one in which the team to which he/she is affiliated is participating; or Reading a Memorial of a team except where: it is of the team to which he/she is affiliated; or the Memorials have been obtained on account of an exchange of Memorials prior to a Round of the team to which he/she is affiliated.
- b)** Scouting shall lead to the disqualification of the team and participants from the Competition.

20. ACCOMMODATION, FOOD, AND TRANSPORTATION

- a)** Accommodation shall be provided to the teams who opt for it, except teams participating from Institutions situated in Lucknow, by the organizing committee from the afternoon of **November 14, 2024** till morning of **November 16, 2024**. The checkout time shall be **11 O'clock Morning**. Teams who wish to arrive before or leave after the specified dates must inform the organizing Committee in advance on **9369704827**.
- b)** Food shall be provided to all the teams from the morning **November 15, 2024** till the afternoon of **November 17, 2024**.
- c)** Transportation to and from the venue shall be provided to the teams who opt for accommodation for the aforementioned duration. Further information regarding it shall be provided to the teams before a reasonable period of time. No transportation shall be provided from the railway, station/airport to the place of accommodation. Participants shall have to reach the place of accommodation as per their own conveyance.



RULES & REGULATIONS

20. ACCOMMODATION, FOOD, AND TRANSPORTATION

- d)** Teams are requested to send their itinerary as and when requested by the organizing the committee, once the payment receipt has been submitted and the registration is completed.
- e)** Separate accommodation shall be provided for boys and girls. You might have to stay with a member who is not part of your team. 3 persons shall be staying in a single room.
- f)** The committee shall not be responsible for any exigencies that might happen during the course of the stay. A form regarding it shall be provided to you at the time of your arrival.

21. MISCELLANEOUS

- a)** Implementation and interpretation of rules regarding the practice and procedures, the final the decision lies with the Organizing Committee.
- b)** If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- c)** The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the present Competition only and does not attempt to influence or predict the outcome of any matter whatsoever.



RULES & REGULATIONS

21. MISCELLANEOUS

- d)** The copyright in the Memorials submitted by the teams shall vest jointly with the Faculty of Law, University of Lucknow the acceptance of such vesting is a precondition to participation in the Competition. The Rules governing the conduct of the competition should be strictly adhered to. Any deviation thereof can attract penalties or disqualification at the sole discretion of the Organizing Committee
- e)** The Organizing Committee reserves the right to amend, alter, vary, or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a reasonable period of time
- f)** The Chairperson of the Organizing Committee of, Faculty of Law, University of Lucknow shall be the final arbiter for these Rules and any such decision made by him on any issue/dispute arising in relation to the Competition shall be final and binding on all concerned.
- g)** The Organizing Committee, as mentioned in these Rules, refers to the Moot Court Committee of the Faculty of Law, University of Lucknow.



CONTACT DETAILS

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